

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

Customs Appeal No.41343 of 2013

(Arising out of Order-in-Appeal C. Cus.No.279/2013 dated 22.2.2013 passed by the Commissioner of Customs (Appeals), Chennai)

M/s. Polyglass Acrlic Manufacturing Pvt. Ltd. Appellant

89-90, Industrial Area, Phase – I
Punchkula, Haryana – 134 108.

Vs.

Commissioner of Customs

Custom House
No. 60, Rajaji Salai
Chennai – 600001.

Respondent

AND

Customs Appeal No.41344 of 2013

(Arising out of Order-in-Appeal C. Cus.No.337/2013 dated 11.3.2013 passed by the Commissioner of Customs (Appeals), Chennai)

M/s. Prasad Enterprises

2948, Bhagat Singh Street
No. 3 Chuna Mandi,
Paharganj, New Delhi – 110 055.

Appellant

Vs.

Commissioner of Customs

Custom House
No. 60, Rajaji Salai
Chennai – 600001.

Respondent

APPEARANCE:

None for the Appellant
Shri S. Balakumar, AC (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri M. Ajit Kumar, Member (Technical)

Final Order Nos. 40287 & 40288/2023

Date of Hearing : 19.04.2023
Date of Decision: 19.04.2023

Per Ms. Sulekha Beevi,

The above appeals have been posted for hearing today. The notice issued to the appellant has returned as undelivered. The notice issued to the counsel appearing for the appellants has been delivered. However, there is no appearance or representation for the appellants. Hence the appeals are dismissed for non-prosecution.

(Dictated and pronounced in open court)

(M. AJIT KUMAR)
Member (Technical)

(SULEKHA BEEVI C.S.)
Member (Judicial)